

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
02-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**IA (IBC) 1421/2022 in 589/2022 in CP (IB) No. 463/7/HDB/2019**  
U/s 7 of IBC, 2016

**IN THE MATTER OF:**

Simplex Infrastructures Ltd

**...Financial Creditor**

**Vs**

Mahendra Investment Advisors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC)1421/2022 in 589/2022**

Ld. Counsel Mr. G Bhupesh for the applicant present.

This is an application filed by the 4<sup>th</sup> Respondent in IA589/2022 seeking to set aside the order dated 25.07.2022 where under the applicant herein who is the 4<sup>th</sup> respondent in IA 589/2022 was set ex-parte. Let notice be issued to the Resolution Professional.

List the matter on 12.12.2022.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**